

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru R.Sundara Kamesh Marthandan, B.L.  
On this 18<sup>th</sup> day of May 2020

Cr. M.P. No. 561 of 2020  
in  
Crime No. 508 of 2020

A.Mayandi,  
son of Anguraj,

... Petitioner/2<sup>nd</sup> Accused

-vs-

State of Tamil Nadu,  
Represented by Inspector of Police,  
South Gate Police Station.

... Respondent/Complainant.

Bail Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the order of Mr. K.Gandhirajan, Counsel for the Petitioner and upon hearing the argument of Assistant Public Prosecutor over phone, this court passes the following: -

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Sections 379 IPC and remanded to Judicial Custody on 24.04.2020

2) The Petitioner contend that for alleged occurrence on 20.04.2020, the F.I.R. has been lodged on 23.04.2020, the case has been wrongfully foisted. The Petitioner is in Judicial Custody for the past 22 days. The Co-Accused namely A1 has been enlarged on bail.

3) The Respondent had strongly opposed granting of bail to Petitioner. The Respondent contended that the Petitioner was arrested on 24.04.2020 along with the Stolen Vehicle. As he is young offender, if he is enlarged on bail. There is possibility of committing similar offence.

4) Considering the rival submissions made on both side and the material records, it could be seen that the Petitioner was remanded on 24.04.2020 and that he is in custody for the past 24 days. Further the stolen vehicle has been recovered and that No previous case against the Petitioner, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b. Within two weeks after the Lock Out in view of COVID-19 is over, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four week, daily at 10.am

Typed by me in my laptop and Pronounced by me via e-mail  
on this 18<sup>th</sup> day of May 2020

Judicial Magistrate IV  
Madurai.